

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

O.A/350/480/2014

Date of Order: 19.04.2018

Coram : Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Ukil Roy (Age – 58 years) son of late Vidya Roy, Ex-Cabinman, Shunting Yard, E. Railway Howrah, Residing at Railway colony, Block No. 18/B, P.O.- Tarakeshwar, Dist- Hooghly, Pin – 712410.

---Applicant



1. Union of India
service through the General Manager,
Eastern Railway, 17 N S Road, Kolkata – 700001.
2. The Chief Personnel Officer, Eastern Railway,
Fairlie Place, Kolkata – 700001.
3. The Divisional Railway Manager,
Eastern Railway, Howrah – 712101.
4. The Sr. Divisional Operations Manager,
Eastern Railway, Howrah – 712101.
5. The Asst. Operations Manager/ Safety
Eastern Railway, Howrah – 712101.
6. The Sr. Divisional Personnel Officer,
Eastern Railway, Howrah – 712101.

---Respondents

For the applicant(s): Mr. A.K Gayen, Counsel

For the respondent(s): Mr. Swapan Banerjee, Counsel

O R D E R (O R A L)

Per: Mrs. Manjula Das, Member (J):

The applicant has approached CAT, under section 19 of the AT, Act, seeking the following relief:

- a) “ To pass order/ or direction upon the respondent authorities

to release and pay the Retiral dues and Pension to the applicant which he is legally entitled as per extant rules by quashing the order dt. 28.2.2014 with interest from the due date to the date of actual payment within time frame.

b) To pass such other further order/ or orders as your Lordships may deem fit and proper.”

2. Heard Ld. counsel for the applicant Mr. A.K Gayen and Mr. Swapan Banerjee, ld. counsel for the respondents.

3. Ld. counsel for both sides submits in the bar that the applicant has got the relief as prayed for. That being the position, the matter has become infructuous. Accordingly, the O.A stands dismissed as being infructuous. No cost.

(Dr. Nandita Chatterjee
Member (A)

(Manjula Das
Member (J)

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